

CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

CONTEMPT APPLICATION No. 6/86

COMMERCIAL COMPLEX. (BDA)

INDIRANAGAR.

in Application Nos 1611 to 1613 86(F) BANGALORE-560 038.

DATED:

0-4-87

APPLICANT

Shri A. Manikyam & 2 Ors

(WP.NO.

Vs

RESPONDENTS

The Secy, M/o Railways & 3 Ors

TO

- 1. Shri A. Manikyam Blacksmith Office of the C & W.S. Byappanahalli Southern Railway Bangalore
- 2. Shri N. Muniraju Blacksmith Office of the C & W.S. Byappanahalli Southern Railway Bangalore
- 3. Shri P.N. Mancharan 864, 3rd Cross K.N. Extension Yeshwanthpur Bangalore - 560 022
- 4. Shri M.S. Anandaramu Advocate 128, Cubbonpet Main Road

5. The Secretary Ministry of Railways "Rail Bhavan" New Delhi-110011

- 6. The General Manager Sothern Railway Park Town Madras - 3
- The Divisional Railway Manager Southern Railways Bangalore Division S.B.C. Bangalore - 560 023
- The Divisional Personnel Officer Southern Railways Bangalore Division S.B.C., Bangalore - 560 023
- Shri M. Sreerangaiah Railway Advocate S.P. Building, 10th Cross Bangalore - 560 002 Cubbonpet Main Road, Bangalore - 560 002 SUBJECT: SENDING COPIES OF ORDER PASSED BY THE BENCH IN APPLICATION NO. 6/86

Please find enclosed herewith the copy of the Order passed by this Tribunal in the above said Application on 15-10-86

Rosered me carry on 10/4/1987

ENCL: As above.

K. U. Vender Food (JUDICIAL)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ADDITIONAL BENCH, BANGALORE

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ContemptApplication No _

ORDER SHEET

of 1986

Applicant

A Marikyam & 2 018

Advocate for Applicant

M.S. Anandavamu

Respondent

The Secy Ho Rlys & 3 OVE

Advocate for Respondent

M. Sreerangaiah

Date Office Notes

Orders of Tribunal

KSP(VC)/LHAR

15/10/86

ORDER

Gase called. Applicant by Shri M.S. Anandrama Respondents by Shri M.Sreerangaiah, Standing Counsel for the Railways. Sreerangaiah submits that the authorities have complied with the interim order made by this tribunal and therefore this application no longer survives for consideration. Shri Anandram does not dispute the correctness of this submission. In this view, this application is liable to be rejected. We therefore reject this application. Butin the circumstances of the case, we direct the parties to bear their own costs.

DEPUTY REGISTRAR
CENTRAL ADMINISTRATIVE TRIBUNAL ()
ADDITIONAL CENCH
BANGALORE

MEMBER (A) (R)

-True Copy -